

BEFORE
HON'BLE MR JUSTICE SR SEN
BA No. 48 of 2014

24.10.2014

Heard Mr. K Paul, learned counsel for the petitioner Smti. Simran Gill W/o the accused Shri. Suraj Singh Gill.

The learned counsel for the petitioner submitted that the accused person is in custody since 15.10.2014 till date and further submitted that after thorough investigation, the police could not find any sufficient evidence against him as appeared from the forwarding report dated 20.10.2014, so the accused may be allowed to go on bail.

On the other hand, Mr. KP Bhattacharjee, learned State counsel has strongly opposed the bail.

IO is present in the Court, produced the CD and submitted through the learned State counsel that if the accused is released on bail, investigation may hamper.

The learned State counsel also submitted that, the accused person keep changing his name.

I have perused the CD.

After perusal of CD as well as the order dated 20.10.2014 passed by the learned Trial Court below, I find that it is too premature to consider the bail application at this stage since I could not satisfy myself that granting of bail will not hamper the investigation. Therefore, I am not inclined to consider the bail application, hence, rejected and the matter stands disposed of.

It is also observed that, the petitioner if so desire may move subsequent bail application before the Trial Court.

Court Master is directed to return the CD to the learned State Counsel.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRP No. 48 of 2013

24.10.2014

Heard Mr K Paul, learned counsel for petitioners as well as Mr. P Nongbri, learned counsel for respondents.

The learned counsel for petitioner sought time to argue the matter.

Prayer is allowed to which learned counsel for respondents has no objection.

List this matter after 2(two) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
EL. PET. No. 1 of 2013

24.10.2014

Heard Mr. K Paul, learned counsel for the petitioner who submits that, he has no further private witnesses to examine and also submitted that he would like to examine the official witnesses and sought time to summon them through Registry to which Mr. GS Massar, learned senior counsel assisted by Mr. LS Darnei, learned counsel for respondent No. 1 and Mr. GA Dkhar, learned counsel for respondent No. 3 have no objection.

Issue summon to the official witness through Registry.

List this matter on 5.11.2014.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
WP(C) No. 362 of 2012

24.10.2014

Heard Mr ND Chullai, learned senior counsel assisted by Mr KP Bhattacharjee, learned State counsel who submits that, he could not file the Report before the Registry as certain documents are in local language. The learned senior counsel further submitted that after translation, he will file the same positively by 27.10.2014 and prayed for time.

Prayer is allowed.

Mr. P Dey, learned counsel for the petitioner is present.

List this matter after 1(one) week.

JUDGE

V Lyndem